

Minute of the meeting of Building Committee held on 08.01.2018 at 11.15 A.M in the chamber of Principal District and Sessions Judge, Koderma

A meeting of the Building Committee constituted in the light of order dated 12.07.2010 passed by Hon'ble Supreme Court of India in I.A. No.279 of 2010 in W.P. (C) No.1022 of 1989 (All India Judges Association and others Vs. Union of India and others) is held today i.e. on 08-01-2018 at 11.15 A.M. in the chamber of Principal District and Sessions Judge, Koderma.

The meeting is attended by the following officers:-

- (i) Principal District and Sessions Judge, Koderma.
- (ii) Deputy Commissioner, Koderma.
- (iii) Assistant Engineer, Building Construction Department, Koderma representing Executive Engineer, Building Construction Department Koderma.

The committee is displeased with Executive Engineer, Building Constructed Department, Koderma because he has not attended the last meeting held on 20-11-2017 and today's meeting. The committee directed to Assistant Engineer, Building Construction Department to ask the Executive Engineer to ensure his presence in the next meeting.

Review of progress made in the resolution of the last meeting:-

1.(A) Progress report regarding allotment of land for construction of residence for Principal Judge, Family Court, Koderma and Sixteen P.O quarters:-

The Hon'ble Administrative Judge of Koderma Judgeship visited the Judicial Officers colony on 02-12-2017, with the Deputy Commissioner, Koderma, the Superintendent of Police, Koderma and the Executive Engineer, Building Construction Department, Koderma. After discussions, His Lordship has directed to demolish the old quarters being used by the officers and reconstruct of new residential building for Principal Judge, Family Court, Koderma and the Judicial Officers in phase wise for which a "Master Plan" has to be prepared by Building Construction Department with taking assistance of architect.

In pursuance of the direction of the Hon'ble Administrative Judge, Koderma, letter no. 1567/017 dated 12-12-2017 and letter no. 1566/2017 dated 12-12-2017 have been issued to the Ld. Deputy Commissioner, Koderma and Executive Engineer, Building Construction Department, Koderma by this office regarding preparation of Master Plan for demolition and reconstruction (Phase Wise) of residential quarters for Principal Judge, Family Court, Koderma and Judicial officers.

The Assistant Engineer, Building Construction Department, Koderma informed that the correspondence has been made vide letter no. 592/Koderma dated 14-12-2017 to the Principal Secretary, Building Construction Department, Ranchi regarding appointment of Architect, for the construction of residence of Judicial Officers.

The Assistant Engineer, Building Construction Department also informed that the correspondence has been made with the Gaurav Home Point 22/C 1st floor, new market, Ratu Road, Ranchi vide letter no. 01/Koderma dated 03-01-2018 regarding preparation of DPR for the model plan (Master Plan) of construction of Judicial Officers residence and the measurement of the area of Judicial Officers colony is to be done and it will be submitted before the committee within short span of time.

1.(B) Repairing/renovation of the residential quarter of Judicial Officers:-

It has been informed by the Assistant Engineer, Building Construction Department, Koderma that the repair/renovation of the residential quarter of Judicial Officers has been completed. The Assistant Engineer, Building Construction Department, Koderma has requested to delete the issue from the agenda as the work has been done.



1.(C) Construction of 12 garages in Civil Court Premises:-

It has been informed by the Assistant Engineer, Building Construction Department that the selection process of the land for the construction of 12 garages in the Civil Court premises is under process. The Assistant Engineer, Building Construction Department is again directed to select suitable land with co-operation of Judge-in-charge, Civil Court, Koderma at earliest.

1.(D) Construction of motorcycle/cycle parking shade for staff:-

It has been informed by the Assistant Engineer, Building Construction Department that the selection process of the land for the construction of motorcycle/cycle parking shade for staff in the Civil Court premises is under process. The Assistant Engineer, Building Construction Department is again directed to select suitable place with co-operation of Judge-in-charge, Civil Court, Koderma at earliest.

1. (E) Allotment of land for the construction of quarter for Class-III & IV staff:-

The Assistant Engineer, Building construction Department has informed that about 90 quarters for class III and 60 quarters for Class IV staffs is to be constructed at the site selected for the construction of residence of Principal Judge, Family Court, Koderma. Since the residence of Principal Judge, Family Court, Koderma and 16 P.O quarters are to be constructed at Officers Colony Koderma. The committee directed to Assistant Engineer, Building Construction Department Koderma that after taking measurement of the site again, put up the report before the committee.

1.(F) Construction of Conference hall in the premises of Civil Court, Koderma:-

The Assistant Engineer, Building Construction Department has informed that the site has been selected above the exiting Principal Judge, Building on the 1st floor, for the construction of conference hall alongwith offices of PDJ (e.g Nazarat, Accounts office, Administrative office etc.) adjoining the conference hall. The Assistant Engineer, Building Construction Department has orally informed that correspondence has been made for deputation of Architect, and the work in this regard will start very soon.

1 (G) Raising of height of boundary wall of Civil Court, Koderma:

The Assistant Engineer, Building Construction Department, Koderma has informed that the fallen boundary wall and the height of the boundary wall of the court Hazat has been completed. The Assistant Engineer, Building Construction Department, Koderma has requested to delete the issue from the agenda as the work has been done.

1 (H) Construction of Two canteens and Branch of Bank and Post office, A.T.M machine room and Railway Reservation Counter in Civil Court premises.

The Judge-in-charge, civil court, Koderma has informed that the map (layout plan) submitted by the Executive Engineer, Civil Court, Koderma has been sent to the Hon'ble High Court, Ranchi, vide letter no. 1312/2017 dated 04-10-2017 for further direction in the matter.

1 (I) Construction of a water fountain in front of newly constructed 12 court building:

The Assistant Engineer Building construction department informed that the estimate of the same is being prepared and the same will be put up before the committee soon.



1(J) Construction of Observation Home, Remand Home and Children Home: The committee again discussed about the non availability of Remand Home, and Children Home in Koderma District, and put emphasis on the construction of Remand Home and Children home at Koderma District. The Assistant Engineer, Building Construction Department, has informed that the government land for the construction of Remand Home, and Children Home, is being under selection process, at Village- Lokai, Dist-Koderma and the Sahana land at Koderma , but it is not finalized as yet. Whenever, the site is selected, it will be informed to the committee. The Assistant Engineer, Building Construction Department, directed to expedite the matter and inform accordingly.

1(K) Renovation of chamber and washroom of Principal District and Sessions Judge, Koderma:- The committee put emphasis on renovation of chamber and washroom of the Principal District and Sessions Judge, Koderma. The Assistant Engineer Building construction department directed to make estimate for renovation of chamber and washroom of Principal District and Sessions Judge, Koderma at earliest.

1(L) Repairing/renovation of the septic tank of the residence of District and Additional Sessions Judge-I, Koderma:- it has been reported by the District and Additional Sessions Judge-I, Koderma that there are two main gate in his residence and both are broken and not working properly , the drainage system from the building is not functioning as well, The gate of courtyard has become junked and broken. The water taps in many places are broken; there is no stairs to the roof. Whole building was being seepage. The committee put emphasis on repairing/renovation of above items of the residence of District and Additional Sessions Judge-I, Koderma. The Assistant Engineer Building construction department directed to visit and take effective measures towards repair and renovation of the residence of District and Additional Sessions Judge-I Koderma.

1(M) Construction of Shed to keep Invertors and Battery for Solar Power Plant. The Assistant Engineer Building construction department informed that the construction of Shed to keep Invertors and Battery for Solar Power Plant is about to completed.

1(N) Non functioning of Lift in newly constructed 12 court building. The Judge-in-charge, civil Court, Koderma has informed that the lifts of the newly constructed 12 court building is not connected with the electricity till now, therefore, the lifts are not functioning. The Assistant Engineer, Building construction Department has informed that the problem be sort out within short span of time.

1(O) Construction of office of Public Prosecutor.


The Assistant Engineer, Building Construction Department has informed that the measurement of the land has been taken at the selected site of the construction of office of Public Prosecutor. He orally informed that the correspondence will be made soon for the preparation of DPR for construction of office of Public Prosecutors.

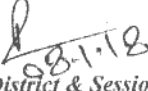
1(P) Renovation of Principal Judge, Family court's Chamber, office and court room.

The Assistant Engineer Building construction department informed that the correspondence has been made with the Principal Secretary, Building Construction Department, Ranchi for the work assigned vide letter no. 02/Koderma dated 03-01-2018 for administrative approval.

The meeting ended in cordial atmosphere with thanks extended to all the participants.


Executive Engineer,
U.P. W. D. (Building Division)


Deputy Commissioner,
Koderma


Principal District & Sessions Judge
Koderma